

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 135/MP/2026

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the CERC Office Order dated 30.07.2025, Addendum dated 14.01.2026 issued by this Commission, Committee Report dated 05.01.2026, Regulations 13(2)(h), 27 and 28 of the CERC (Sharing on Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for seeking Extension of Time in SCOD for the Petitioner's project.

Petitioner : Ambuja Cements Limited (ACL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sourav Roy, Advocate, ACL
Shri Anshu Deshpande, Advocate, ACL
Shri Hemant Gupta, Advocate, ACL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking an extension of SCOD up to 2.8.2025 for 70 MW (out of the total 150 MW Solar Power Plant) and up to 8.8.2025 for the entire 150 MW capacity, along with waiver of the ISTS charges associated with the Project. The learned counsel submitted that the Commission, *vide* the Office Order dated 30.7.2025, constituted a Committee under Regulation 13(2)(h)(ii) of the Sharing Regulations, 2020, for the purpose of examining and making recommendations of cases where Renewable Energy Generating Stations, having SCOD, on or before 30.6.2025, seek extension of SCOD to retain the eligibility for waiver of the ISTS charges. The Petitioner submitted its application for extension of SCOD before the Committee on 11.11.2025 and the Committee, *vide* the report dated 5.1.2026, has recommended extension of SCOD upto 8.8.2025 for the Petitioner's Project for the purpose of waiver of ISTS charges under Regulation 13(2)(h) of the Sharing Regulations, 2020 on the ground that delay in commissioning was due to reasons beyond the control of the developer, primarily on account of delay in Solar Park infrastructure. Accordingly, the Petitioner has filed

the present Petition in terms of the Office Order dated 30.7.2025, read with the Addendum dated 14.1.2026.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- a) Admit and issue notice to the Respondent.
- b) The Respondent to file its reply on an affidavit within two weeks with an advance copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)